

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1889/2021

This the 08th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Mohd Amin Wani, Aged: 68 years, S/o Wali Mohd Wani, R/o Khuri Batpora,
Noorabad, Kulgam, Ex-Supervisor-I, J&K SFC.

.....Applicant

(Advocate:- Mr Zahoor Jan-**Not Present**)

Versus

1. J&K SFC through its Secretary, J&K State Forest Corporation, Raj Bagh, Srinagar/Gladni Narwal, Jammu.
2. Managing Director, J&K State Forest Corporation, Raj Bagh, Srinagar/Gladni Narwal, Jammu.
3. Divisional Manager, J&K State Forest Corporation, Extraction Division Anantnag, Kupwara.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted by the learned D.A.G. that since the respondent J&K State Forest Corporation has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the J&K State Forest Corporation under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the J&K State Forest Corporation.



2. Since, this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.



3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 30.04.2021.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun